

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.918 of 2020

Pramila Devi Petitioner

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Manoj Kr. Sinha, Advocate
For the Respondent-State : Mr. Ravi Kerketta, Advocate
For the Respondent No.6 : Mr. Suresh Kumar, Advocate

Order No. 2 : Dated 07th July, 2020

Heard Mr. Manoj Kr. Sinha, the learned counsel appearing for the petitioner, Mr. Suresh Kumar, for the respondent no.6 and Mr. Ravi Kerketta, the learned counsel appearing on behalf of the respondent-State.

The learned counsel for respondent-SBI is absent.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Kerketta, the learned State counsel submits that he has received an instruction and he will file the counter affidavit within a week.

One week time is allowed for filing the counter affidavit by the respondent State.

Post this matter on 15.07.2020.

(Sanjay Kumar Dwivedi, J.)

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